

LISTED ON 31.07.2015

COURT NO. 10

ITEM NO. 2

SEC.IV-A

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4467 of 2015

Bilaspur Raipur Kshtriya Gramin Bank & Ors. ...Petitioners

-Versus-

Madanlal Tandon ...Respondents

OFFICE REPORT FOR DIRECTION

It is submitted that the matter above mentioned was listed before the Hon'ble Court on 15.05.2015 when the Hon'ble Court granted the leave and dismissed the appeal (copy of Judgment dated 15.05.2015 enclosed).

It is further submitted that pursuant to Order dated 24.01.2013, an amount of Rs. 5,00,000/- with interest was invested in Fixed Deposit and lastly the amount of Rs. 5,47,177/- with interest has been invested on 02.02.2015 in Fixed Deposit for six months bearing date of maturity on 02.08.2015.

It is further submitted that counsel for the petitioner has not taken steps to withdraw the amount lying in this Registry, so far, despite this Registry's letter dated 25.06.2015.

The office report for direction is listed before the Hon'ble Court for orders.

Dated this the 11th day of July, 2015.

ASSISTANT REGISTRAR

Copy to: Ms. Manjeet Kirpal, Advocate
Mr. Nikhil Nayyar, Advocate

ASSISTANT REGISTRAR